

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION No. 615 of 2022

IN THE MATTER OF:

S.K.Srivastava

....

Applicant

Versus

State of Telangana & Others

....

Respondent(s)

REPORT OF THE JOINT COMMITTEE

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Place: Hyderabad

Date: 13-04-2023.

REPORT DATED 04.04.2023 OF THE JOINT COMMITTEE CONSTITUTED BY THE HON'BLE NGT IN ORIGINAL APPLICATION No. 615 OF 2022 IN THE MATTER OF M/s HESOLT OIL FILED BY SRI. S. K. SRIVASTAVA BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI.

It is to submit that Sri. S. K. Srivastava has filed an Original Application No. 615 of 2022 in the matter of M/s Hesolt Oil, Sy No.116/91, Badangpet Municipal Corporation, Ranga Reddy District before the Hon'ble National Green Tribunal, Principal Bench, New Delhi.

Sri. S. K. Srivastava has contended that an Oil refurbishing company named M/s Hesolt Oil at Survey No. 116/91, Badangpet Municipal Corporation, Ranga Reddy District is releasing poisoned gas/smell due to which thousands of residents nearly some 12 colonies are suffering from breathing as well suffering from health issues, and that the company is adjacent to a school nearly in which around 1000 to 1500 children are studying. He has also mentioned that Hyderabad Metro Development Authorities has approved the land at Survey No. 116/91 for the Agricultural or Residential use and not for establishing industry.

Accordingly, the Hon'ble NGT, Principal Bench, New Delhi in its Order dated 03.02.2023 has constituted a Joint Committee comprising of representatives of the Telangana State Pollution Control Board (TSPCB) and the District Magistrate, Ranga Reddy and directed to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant, verify the factual position and submit its Report within two months to submit a report.

In this regard, the following is submitted:

- As per the Directions of the Hon'ble NGT, Principal Bench, New Delhi, a Notice was served to M/s Hesolt Oil, Sy. No.138, Badangpet Municipal Corporation, Ranga Reddy District through the Collector & District Magistrate, Ranga Reddy on 04.03.2023. The Officials of the Regional Office- Ranga Reddy District, TSPCB has inspected M/s Hesolt Oil & surroundings on 02.03.2023 and has accordingly, a Show Cause Notice was issued to the industry for operating without obtaining the Consents of the Board on 03.03.2023.

- During inspection, it was observed that M/s Hesolt Oil, Sy. No.138, Badangpet Municipal Corporation is engaged in packing of Lubricating oil, greases, & petroleum based products. In the same premises, another industry by the name of M/s. Royal Lubricants (sister concern of M/s Hesolt Oil) is engaged in blending of Coolant oils and packing (blending at normal temperature). The industry falls under Green category under the line of Activity "Lubricating oil, greases or petroleum based products (only blending at normal temperature)" at Sl. No. 27 as per CPCB Categorization of Industries, dt:07.03.2016.
- As per the Directions of the Hon'ble NGT, the Joint Committee members comprising of Sri. S. Suraj Kumar, Revenue Divisional Officer (RDO), Kandukur Division, Ranga Reddy District (Representative of District Magistrate, Ranga Reddy) and Sri. M. Venkat Narsu, Environmental Engineer, Ranga Reddy (Representative of Telangana State Pollution Control Board) have inspected M/s Hesolt Oil, Sy. No.138, Badangpet Municipal Corporation, Ranga Reddy District and surrounding areas on 29.09.2023, along with the applicant, Sri. S. K. Srivastava to look into the grievances of the applicant. ^{Tashildar} (MRO), Balapur has also accompanied the Joint Committee.



- During inspection, it was observed that M/s Hesolt Oil, Sy. No.138, Badangpet Municipal Corporation, Ranga Reddy District has evacuated the premises and has shifted the plant & machinery to other location. However, M/s. Royal Lubricants (sister concern of M/s Hesolt Oil) has not yet shifted the plant & machinery from the premises, and it was understood that they are in the process of shifting of Royal Lubricants also.
- M/s Hesolt Oil has taken lease in Industrial Estate at Plot No: 4/24, Sy No : 519, Industrial Park, Nadergul, Saroornagar, Rangareddy District. The industry has applied for CFE (Consent for Establishment) of TSPCB for the new premises on 31.03.2023. The application is under process at the TSPCB (Annexure-I).
- M/s Hesolt Oil, Sy. No.138, Badangpet Municipal Corporation, Ranga Reddy District has submitted a representation to the MRO, Balapur (M), Ranga Reddy District mentioning their flow chart and that they have obtained the Permissions of the necessary authorities like Labour License, Legal Metrology, GST, Trade License, Certificate of Incorporation, etc. Since their activity is only packaging and trading, they have not obtained Consents of the TSPCB. Further, they submitted that in view of the public concern and instructions of the TSPCB, they have shifted from the existing premises to industrial estate (Annexure-II).
- The applicant, Sri. S. K. Srivastava has sent a mail to MRO, Balapur (M), Ranga Reddy District along with CC to the Registrar General (rg.ngt@nic.in), Administrative Section (admn.ngt@nic.in) of Hon'ble NGT & Environmental Engineer, Ranga Reddy, TSPCB that as per his observation, M/s Hesolt Oil has evacuated the premises of Sy. No.138, Badangpet Municipal Corporation, Ranga Reddy District (Annexure-III).

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It view of the above, it is to submit that M/s Hesolt Oil has shifted from the premises of Sy. No.138, Badangpet Municipal Corporation, Ranga Reddy District as they have shifted their premises to in Industrial Estate at Plot No: 4/24, Sy No: 519, Industrial Park, Nadergul, Saroornagar, Rangareddy District.

Date: 04.04.2023

Place: Hyderabad.


**Environmental Engineer,
Regional Office, Ranga Reddy,
TSPCB**


**Revenue Divisional Officer,
Kandukur Division, Ranga Reddy
District**

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TS-iPASS COMMON APPLICATION FORM

UID No:	MIC0060015116912
NAME OF INDUSTRIAL UNDERTAKING	HESOLT LUBRICANT PVT LTD
NAME OF PROMOTER	VIPUL HARILAL PATEL
S/o. D/o. W/o	HARILAL L PATEL

PROPOSED LOCATION OF UNIT ADDRESS

Location of Factory	Rangareddy
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Survey No	PLOT NO : 4/24, SY NO : 519, INDUSTRIAL PARK	Name of District Grampanchayat/IE/IDA/SEZ	IP_NADERGUL
Village/Town	Nadargul (Rural)	Mandal	Saroonagar
District	Rangareddy	PinCode	501510
Email-ID	hesoltlubricant@gmail.com	Telephone	040
Total extent of site area as per document(in Sq.mts)	905.00	Proposed area for development(in Sq mts)	905.00
Total built-up area(in Sq.mts)	448.18	Existing width of approach road(in feet)	40.00
Type of Approach Road	Black Top	Land comes under	IALA (TSIIC)
Case type	Pvt Ltd	Category of Industry	Green
Caste	OC	Building Approval	New

ADDRESS OF THE ENTREPRENEUR

Door No.	H NO : 44/36	Street Name	ROMA ENCLAVE IV
Village/Town	Badangpet	State	Telangana
District	Rangareddy	PinCode	500058
Cell No	9505974049	Mandal	Saroonagar
Email-ID	hesoltlubricant@gmail.com	Telephone	040

PROPOSAL

Proposal For	New
	Proposed Investment
Land Value(in Lakhs)	0.00
Building Value(in Lakhs)	0.00
Plant and Machinery Value (in Lakhs)	24.00
Total Value (in Lakhs)	24
Annual Turnover(in Rs)	24

PROBABLE EMPLOYMENT POTENTIAL(In NO. of persons to be employed)

	Male	Female
DIRECT	15	0
INDIRECT	0	0
TOTAL	15	0

Category of Registration :

Registration No		Date	31-05-2019
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LINE OF ACTIVITY

Line of Activity	Lubricating oil, greases or petroleum based products (only blending at nomad temperature)
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LINE OF MANUFACTURE

S No	Item	Quantity	Units	Quantity Per
1	ENGINE OIL	11781	Liters	Day
2	GEAR OIL	5049	Liters	Day

RAW MATERIALS USED IN PROCESS

S No	Item	Quantity	Units	Quantity Per
1	BASE OIL	15000	Liters	Day
2	VI	1500	Liters	Day
3	ADDIFINE	330	Liters	Day

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HESOLT LUBRICANTS PVT LTD

Survey No.138, Near Mount Carmel School, Badangpet, Hyderabad-500058, Telangana

PHONE NO: 040-29394436

EMAIL:hesoltlubricant@gmail.com

Dated - 29.03.2023

To,

The Tahasildar,
M.R.O
Balapur Mandal
R.R dist.

Report on your factory visited on 29.03.2023.

Subject- Reply to the show cause notice Lr. No. 615/2022/NGT/PCB/RO .I.RRD /
2023 – 1565, Dated - 03.03.2023

Dear Sir,

With due respect I would like to inform you that Hesolt lubricants Private Limited is in Packaging and Branding business of Lubricants since 2019.

Hesolt lubricants private limited, purchase all ready products in bulk and repack in small bottles under their own registered trade mark.

Below is our process chart

1. Buy Engine oil, gear oil, coolant etc (only in liquid form) in bulk through tanker and barrels.
2. Buy bottle of 210, 50, 26, 20, 15, 10, 7.5, 5, 3, 1 liter pack size empty bottle from different suppliers.
3. Buy carton box of 5, 3, 1 liter.
4. Buy tape

We have 8 filling line Automatic and Semiautomatic to repack different grades and different pack size of lubricants in our own brands.

OFFICE OF THE TAHSILDAR
BALAPUR MANDAL
NGA REDDI DISTRICT

01 APR 2023

HESOLT LUBRICANTS PVT LTD

Poonam
Director

Since we are running a packing unit so we have not gone for pollution control Board for certification. But we taken below certification

1. Certificate of incorporation
2. Company PAN Card
3. GST Certificate
4. MSME Certificate
5. Memorandum of association
6. Articles of Association
7. Property tax (Municipal) A-1 , A - 2
8. Factory lease deed
9. Trade license
10. Packaging Certificate
11. Weight and measurements Certificate (legal metrology departments) (8 machines)
12. Labour license

On approx dated 20.05.2022. Some bad smell came to our area. We do not know from where.

Local residents thought that it came from our packing unit and one of them wrote mail to all concern authorities without checking facts personally

After this incident we call nearby society presidents and other respected people to visit our packing unit personally.

They visited and found that there is nothing which can create any kind of smell and this topic stopped there only.

We continued working and there is no concern after that.

We are here attaching all Certificates we have taken from different departments.

A meeting was held with Mr. Venkat Narsu and intimated by him that the factory should shift from the existing locality within two months and we already shifted from here to Nadergul Industrial Park on 8th March 2023. New factory address given below:-

New Factory Address: Plot No-4/24, Sy. No-519, Industrial Park, Nadergul (V), Balapur (M), Adibatla, Hyderabad-501510
(Attached New Factory License, Plan approval, Lease deed and photographs)

Best Regards,

RESOLT LUBRICANTS PVT LTD

Prithvi

Director

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Email

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VENKATNARSU MAKAM

Re: REQUEST FOR CANCELLATION OF LICENCE FOR INDUSTRY IN RESIDENCIAL AREA BADANGPET : REG

From : hydssuniversal@gmail.com

Mon, Apr 03, 2023 01:09 PM

Subject : Re: REQUEST FOR CANCELLATION OF LICENCE FOR INDUSTRY IN RESIDENCIAL AREA BADANGPET : REG

To : tahasildarbalapur@gmail.com

Cc : bptnpt@gmail.com, Registrar General <rg.ngt@nic.in>, Administrative Section <admn.ngt@nic.in>, fetsia1@gmail.com, cdma@cdma.gov.in, VENKATNARSU MAKAM <ee-rr1-tspcb@telangana.gov.in>

Respected Sir / Madam ,,

I ,Subhash Kumar Srivastava resident of Roma Enclave 3 Badangpet municipal corporation, Badangpet , Hyderabad , Would like to inform you that the said company M/s Hesolt lubricants it is being vacated as per my personal observation Further if any I / we will inform accordingly

We are very thanks full to all the departments for taking initiative & helping residents for the safe zone area

On Sun, May 22, 2022 at 10:38 AM Subhash Srivastava <hydssuniversal@gmail.com> wrote:

Respected Sir / Madam ,

As I/ we would like to inform you that in ward 30 , Badangpet Municipal Corporation ,Ranga Reddy Dist a OIL Refurbished company named called M/ s Hesolt Oil under the Survey No 116/91

Fact , that the said company / industry is releasing a poisoned Gas / smell which some thousand of residents nearly some 12 colonies are suffering from breathing as well suffering from health issues , also like to share with you that company is adjacent to a school nearly some 1000 to 1500 childrens are studying (Mount Carmel Global High School CBSE)

The said survey no 116/91 Hyderabad Metro Development Authorities has approved land for the Agricultural or Residential not for any establishing a industry

So we request you to please arrange a team for inspect and request for the **BAN / CANCELLED THE LICENCE for OIL refurbishment in Residential location**

We hope the concern will approach asap to the said CEO / Director of the industry and cancelled the licence

Awaiting for your positive reply

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Regards,
S. K SRIVASTAVA
ROMA ENCLAVE
BADANGPET MUNICIPAL CORPORATION
RANGAREDDY DIST
9640572345

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Regards,
Subhash kumar Srivastava,
Hyderabad

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Item No. 3

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

(Through Physical Hearing with Hybrid VC Option)

Original Application No. 615/2022

S. K. Srivastava

...Applicant

Versus

State of Telangana & Ors.

...Respondents

Date of hearing: 03.02.2023

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.**

Applicant: None.

Respondents: Mr. Dhananjay Bajjal, Advocate for TSPCB.

Application is registered based on a letter petition received by email.**ORDER**

1. In ward 30, Badangpet Municipal Corporation, Ranga Reddy District, an Oil refurbished company named called M/s Hesolt Oil under Survey No. 116/91 is releasing a poisoned gas/smell which some thousands of residents nearly some 12 colonies are suffering from breathing as well suffering from health issues, also like to share with you that company is adjacent to a school nearly some 1000 to 1500 children are studying. Hyderabad Metro Development Authorities has approved the land at Survey No. 116/91 for the Agricultural or Residential not for any establishing industry.

2. The Registry has submitted a report that no matter pertaining to M/s. Hesolt Oil is pending before Southern Zone Bench of this Tribunal.

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3. We have gone through the application and the documents attached with the same.

4. *Prima facie*, the allegations made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010.

5. In view of the averments made in the application, we consider it appropriate to issue notices to (1) the State of Telangana, through Chief Secretary, Government of Telangana; (2) the Member Secretary, TSPCB; (3) the District Magistrate, Ranga Reddy District, Telangana and (4) M/s Hesolt Oil-the Project Proponent, who stand impleaded as Respondents No. 1 to 4. The Registry is directed to prepare and attach memo of parties to the application and to issue notices to Respondents No. 1 to 4 along with copies of the application and documents attached with the same requiring it to file reply/response **within two month** at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF.

6. Notice be served on Respondent No. 4-M/s Hesolt Oil (the Project Proponent) through the District Magistrate, Ranga Reddy District, Telangana and for this purpose notice issued to Respondent No. 4-M/s Hesolt Oil (the Project Proponent) be sent to the District Magistrate, Ranga Reddy District, Telangana by email for getting service of the same effected on it and sending his report in this regard.

7. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position. Accordingly, we constitute a Joint Committee comprising of representatives of Telangana State Pollution Control Board (TSPCB) and the

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District Magistrate, Ranga Reddy District, Telangana and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant, verify the factual position and submit its Report **within two months** by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF. The TSPCB will be the nodal agency for coordination and compliance.

8. List for further consideration on 03.05.2023.

9. A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to the TSPCB and the District Magistrate, Ranga Reddy District, Telangana by e-mail for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

February 03, 2023
AVT